



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

**Contempt Petition No. 060/00048/2020 in
Original Application No.060/00583/2019**

Chandigarh, this the 24th day of August 2021

HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)

(Through video conference from Central Administrative Tribunal Chandigarh Bench)

HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)

(Through video conference from Central Administrative Tribunal Bangalore Bench)

1. Jasmer Singh S/o Sh. Atma Singh aged 64 years r/o House No. 629, Phase-II, SAS Magar, Mohali (Punjab) 160055.
2. Surjit Singh Gill S/o Sh. Bachan Singh aged 64 years r/o Opposite Civil Courts, Reserve Forest, Phillaur, District Jalandhar (Punjab) – 144410.

....Petitioners

(BY: Sh. Vipin Mahajan, Advocate)

Versus

1. Sh. Rameshwar Prasad Gupta, I.A.S. Secretary to Government of India, Minister of Environment Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi – 110003.
2. Smt. Ravneet Kaur, I.A.S., Additional Chief Secretary Cum Financial Commissioner, Department of Forest and Wild Life Preservation, Punjab Mini Secretariat, Sector 9, Chandigarh.
3. Vasudha Mishra, IAS, Secretary, Union Public Service Commission, Dholpur House, Shahjan Road, New Delhi.

... .Respondents

(BY: Sh. Sanjay Goyal, Advocate for R-1
Sh. Rakesh Verma, Advocate for R-2
Sh. B.B. Sharma Advocate for R-3)

O R D E R(Oral)**Per: SURESH KUMAR MONGA, MEMBER (J):**

1. At the very outset, Sh. Rakesh Verma, learned Deputy Advocate General (Pb.) stated that the order dated 30.05.2019 passed by this Tribunal in Original Application No. 060/00583/2019 stands complied with, as the State Govt. has already issued a detailed speaking order dated 18.01.2021 and, therefore nothing survives in the present Contempt Petition.
2. The fact with regard to issuance of order dated 18.01.2021 has not been disputed by Sh. Vipin Mahajan, learned counsel for the petitioners. He, however, stated that the Contempt Petition may be disposed of with liberty to petitioners to lay a challenge to order dated 18.01.2021, if they still remain aggrieved with the same.
3. In view of the above, the Contempt Petition is disposed of with liberty as aforesaid.
4. Rule of the Court is discharged.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

**(SURESH KUMAR MONGA)
MEMBER (J)**

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